

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 426/TT/2014**

- Subject : Truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for assets under Vindhyachal Stage-II Transmission System in Western Region.
- Date of Hearing : 3.2.2016
- Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : Power Grid Corporation of India Limited
- Respondents : Madhya Pradesh Power Management Company Ltd. and 7 others
- Parties present : Shri Shashi Bhushan, PGCIL  
Mohd. Mohsin, PGCIL  
Shri A.M. Pavgi, PGCIL  
Shri M. M. Mondal, PGCIL  
Shri Rakesh Prasad, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for truing up of transmission tariff for 2009-14 tariff period and determination of transmission tariff for 2014-19 tariff period for assets under Vindhyachal Stage-II Transmission System in Western Region.
- b) The transmission charges for the instant assets was approved vide order dated 5.5.2011 in Petition No. 191/TT/2010.
- c) The petitioner has claimed total additional capitalization of ₹58.70 lakh for 2009-14 tariff period. Further, additional capital expenditure of ₹185.52 lakh has been claimed for 2014-19 tariff period.

2. In response to a Commission's query regarding the decrease in additional capitalization, the representative of the petitioner submitted that additional capitalization for tower strengthening for Vindhyachal-Satna and Satna-Bina portion was approved by the Commission on the recommendation of CEA. The CEA report had stated that tower strengthening was required only in case of failure in Satna-



Bina portion. After assessment of Satna-Bina portion, it was observed that there was no failure on the same. Accordingly, no tower strengthening was done in Satna-Bina portion and the same was restricted to Vindhyachal-Satna portion. Due to poor performance of original contractor, the work of tower strengthening for Vindhyachal-Satna portion was reallocated to M/s Anil Steel and Empire Infratech in August, 2015. Further, on reassessment it was observed that the requirement for tower strengthening reduced from 400 MT to 225 MT, due to which the additional capitalization towards tower strengthening has reduced from ₹811.82 lakh to ₹215.90 lakh.

3. The Commission directed the petitioner to submit the information sought vide letter dated 30.1.2016 on affidavit with copy to respondents by 10.2.2016. The Commission further directed that the above information should be filed within the specified date, failing which the matter would be decided on the basis of the information already available on record.

4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
V. Sreenivas  
Dy. Chief (Law)

